

FIR No. 330/2019
U/s 457/380/411 IPC
State vs. Kayyum
PS Shakarpur

13.01.2021

Fresh application for calling status report from the Jail superintendent received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO to file reply on 14.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021

FIR No. 001530/20
U/s 379 IPC
State vs. Not Known
PS Shakarpur

13.01.2021

Fresh application for releasing the vehicle on superdari,
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO to file reply on 14.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021

FIR No. SHD-KN-00039/20
U/s 379 IPC
State vs. Not Known
PS Krishna Nagar

13.01.2021

Fresh application for releasing the mobile phone on superdari,
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO to file reply on 14.01.2021.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021

State vs. Gagan Babbar
FIR No. 476/20
U/s 498A/306/34 IPC
PS Krishna Nagar

13.01.2021

Present : Ld. APP for the State through VC.

Sh. Ajit Rajput, Id. counsel for the accused through VC.

Sh. Tarun Arora, Id. counsel for the complainant through
VC.

Bail application perused. Reply of the bail application is on
record. Same is perused.

Ld. Counsel for the accused submits that the accused has
been falsely implicated at the instance of the complainant. Ld. counsel
further submitted that in the present case the deceased expired on
12.08.2020 whereas the FIR in question was lodged in October, 2020
and the delay in the registration of FIR itself shows that the facts of the
present case have been manipulated to falsely implicate the accused.
Further, on the day of the death of the deceased, the accused was not
even present at home and his mother informed him that the deceased
who was inside her room with her children was not opening the door.
Ld. counsel for the accused further submitted that the bonafide of the
accused is reflected from the fact that he was the one who informed
the police after the incident in question took place. The Id. Counsel
submitted that the deceased had committed suicide but no abetment
was done by the accused and the accused and the deceased had
cordial relations. Further, the allegations made by the complainant qua
demand of dowry and harassment of the deceased for the same are
also baseless as the accused was married to the deceased in 2011
and up until the death of his wife, no complaint has been filed against
the accused or his family qua demand of dowry from the deceased.



The Id. counsel further submitted that the true facts are that the deceased was depressed as initially she was unable to conceive. However, subsequently, after IVF treatment, the deceased was blessed with twin girls in August, 2019 but the deceased was suffering from sleeplessness due to which she used to take medicines to go to sleep. On 12/8/20 also, the deceased had gone to her room saying that she wanted to sleep and did not wish to be disturbed. Ld. counsel further submitted that accused is in JC since 07.01.2020 and he is shouldering the responsibility of his parents and two daughters. Accordingly, Ld. counsel for accused has sought bail for the accused.

Ld. counsel for the complainant strongly opposed the present application and reiterated the averments of the FIR. Ld. counsel for the complainant also submitted that the deceased was a victim of harassment by the accused and her in laws. Further, immediately after the death of the deceased, the police complaint was made by the complainant but the FIR was lodged only after great persuasion and the delay in the lodging of the FIR is on account of the police officials. Ld. counsel for the complainant also relied upon the postmortem report of the deceased to contend that the accused should not be granted bail in the present case as there is grave suspicion against him.

Ld. APP for the State has reiterated the submissions made by the Id. counsel for the complainant. Further, Ld. APP has opposed the bail application of the accused stating that the allegations are serious in nature and Section 306 IPC has been invoked in the present case which is a Sessions triable offence and furthermore, there is every possibility that the accused can threaten the complainant and manipulate the evidences.

Heard both the parties.
I have perused the reply of the IO as well as the contents of



the FIR. In the present case, the deceased/ wife of the accused expired on 12.08.2020 and later on the present FIR was registered on 13.10.202. However, mere delay in the registration of the FIR does not entitle to accused to bail. As per reply of the IO, the mother and brother of the deceased have made allegations of dowry demand and physical and mental harassment against the accused and his parents. Further, as per reply of the IO, in the postmortem report it has been opined by the concerned doctor that certain injuries found on the body of the deceased were sustained by her prior to the date on which she died. The investigation is at very initial stage. As per reply of the IO, co-accused persons are yet to be examined. The offences alleged against the accused are also serious in nature and Section 306 IPC has been invoked in the present case which is a Sessions triable offence. Therefore, keeping in view the gravity of the allegations and initial state of investigation, I am not inclined to allow the present bail application. Hence the application stands dismissed.

Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021

State vs. Faim
FIR No. 42/20
U/s 380/457/411/34 IPC
PS Krishna Nagar

13.01.2021

Present : Ld. APP for the State through VC.

Ld. Counsel for the applicant through VC.

I have perused the application. I have also perused the reply of the IO which was received on the last date of hearing. Today report has been received from the jail superintendent regarding the status of the accused in the present case. The jail superintendent has stated in his reply that as per jail records the accused is in JC in the present case and no release/bail order has been received qua the accused in the present case. On the other hand the Ahlmad has put up before the undersigned order dated 23.10.2020 of the Id. Jail Duty MM Sh. Harun Pratap, as per which both the accused Suraj and Faim were got discharged by the IO in the present case as there was no evidence against them. Copy of the present order as well as copy of order dated 23.10.2020 of Id. Jail Duty MM Sh. Harun Pratap be sent to Jail Superintendent concerned today itself. Application accordingly stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant/accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KD Court
Delhi/13.01.2021

State vs.Aman Kashyap
FIR No. 027058/20
U/s 379/411 IPC
PS Krishna Nagar

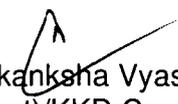
13.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

I have perused the application. Reply has been received from the Jail Superintendent concerned . As per the reply, the accused is in JC in various other cases also, due to which he has not been released from jail despite grant of bail in the present case. Copy of the reply be supplied to the Id. counsel for the applicant/accused.

Copy of this order be sent to the Id. Counsel for the applicant/accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021

State vs. Not known
E-FIR No. 19608/20
U/s 379/411 IPC
PS Shakarpur

13.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

Fresh reply of IO received today. As per reply of the IO, the vehicle in question bearing no. DL5SBM-0631 has been released to the rightful owner and panchnama of the vehicle has already been prepared and its photographs have also been clicked. In view of the reply of the IO, the present application seeking permission to sell the abovementioned vehicle stands allowed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/13.01.2021